### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 158 OF 2017 & APPEAL NO. 316 OF 2017 & IA NO. 534 OF 2017

Dated: 31<sup>st</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### **APPEAL NO. 158 OF 2017**

#### In the matter of:

Adani Power Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for Appellant(s) : Ms. Shikha Ohri

Ms. Ankita Bafan

Counsel for Respondent(s) : Mr. G. Umapathy for R-2 & R-3

# APPEAL NO. 316 OF 2017 & IA NO. 534 OF 2017

#### In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Counsel for the Respondent (s) : Ms. Shikha Ohri

Ms. Ankita Bafan

## **ORDER**

Learned counsel for the appellant in Appeal No. 158 of 2017 is filing rejoinder today in the Registry. She may file the same after serving copy on the other side.

Learned counsel for the appellant in Appeal No. 316 of 2017 seeks three weeks time to file rejoinder. He may file the same on or before 22.11.2017 after serving copy on the other side.

List these matters on <u>12.12.2017</u>.

(I. J. Kapoor) Technical Member ts/vg (Justice Ranjana P. Desai) Chairperson